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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 1016-L.—15th October, 2023.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 18 of 2023

**THE WEST BENGAL SALARIES AND ALLOWANCES
(AMENDMENT) BILL, 2023.**

**A
BILL**

to amend the West Bengal Salaries and Allowances Act, 1952.

WHEREAS it is expedient to amend the West Bengal Salaries and Allowances Act, 1952, for the purposes and in the manner hereinafter appearing;

West Ben. Act V
of 1952.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title, and
commencement.

1. (1) This Act may be called the West Bengal Salaries and Allowances (Amendment) Act, 2023.

*The West Bengal Salaries and Allowances
(Amendment) Bill, 2023.*

(Clauses 2–4.)

(2) It shall come into force on such date or shall be deemed to have come into force on and from such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 3 of West
Ben. Act V of
1952.

2. In sub-section (1) of section 3 of the West Bengal Salaries and Allowances Act, 1952 (hereinafter referred to as the principal Act), for the words and figures “Rs. 11,000”, “Rs. 10,900” and “Rs. 10,900” respectively, the words and figures “Rs. 51,000”, “Rs. 50,900” and “Rs. 50,900” respectively, shall be substituted.

Amendment of
section 8.

3. In sub-section (1) of section 8 of the principal Act, for the words and figures “Rs. 16,000” and “Rs. 10,900” respectively, the words and figures “Rs. 56,000” and “Rs. 50,900” respectively, shall be substituted.

Amendment of
section 8B.

4. In section 8B of the principal Act, for the words, figures and brackets “Rs. 11,000 (Rupees eleven thousand)”, the words, figures and brackets “Rs. 51,000 (Rupees fifty-one thousand)” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal Salaries and Allowances Act, 1952 (West Ben. Act V of 1952) for the purpose of enhancing the salaries of the Ministers of the State except the Chief Minister.

2. It has also been considered necessary and expedient to enhance the salaries of the Speaker, the Deputy Speaker and the Leader of the Opposition of the West Bengal Legislative Assembly.

3. The Bill has been framed with the above objects in view.

KOLKATA,
The 15th October, 2023.

MAMATA BANERJEE,
Member-in-charge.

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provisions of the Bill. Necessary budgetary provision shall be made in consultation with the Finance Department to this effect.

KOLKATA,
The 15th October, 2023.

MAMATA BANERJEE,
Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*